

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3312**

TO BE ANSWERED ON THURSDAY, THE 31ST MARCH 2022

ELECTORAL REFORMS

3312. Shri Vivek K. Tankha:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether electoral reform is a prime need for a credible democracy like India;
- (b) whether Government has a plan for a multiparty committee for formulating and bringing these reforms; and
- (c) if so, whether these reforms would cover criminalisation of money power, muscle power reverting to ballot system of voting, State funding of elections and other such issues in the interest of democracy, if not, the reasons therefor?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a): Yes, Sir.

(b): At present, there is no proposal for a multiparty committee.

(c): Does not arise. However, the issue of electoral reforms in its entirety was referred to the Law Commission of India in the year 2013. The Law Commission has submitted its 244th and 255th Report containing various recommendations on electoral reforms, which are under the consideration of the Government.
